

Crl. Misc. No. 356/19

04.06.2019

Bail petitioner for accused persons namely Arjun Pradhan and Bhola Pradhan represented.

CD & L.C.R as called for received.

Learned Addl. P.P. Mr. P. Hazarika notified and appeared.

Heard both sides on bail petition filed U/S 439 of Cr.PC praying for grant of bail to accused persons namely **Arjun Pradhan** and **Bhola Pradhan** who are detained in custody in connection with Morigaon P.S. Case No. 406/19 (GR No. 1265/19), U/S 392 IPC.

Petition is supported by an affidavit filed by Ganesh Pradhan, swearing that no bail petition has been filed or pending or rejected by Hon'ble Gauhati High Court or learned Court below at Morigaon.

Prosecution case, in concise, is that accused person Bhola Pradhan and Arjun Pradhan got apprehended by police. The back ground of the occurrence shows that while informant was coming out of her sister's house two persons riding on pulser bike snatched the bag from informant. However got nabbed by police even though cash amount of Rs. 35000/- could not be recovered. Hence, this case.

Learned engaged counsel for bail petitioner submitted that accused persons are innocent. On the contrary, learned P.P. Mr. P. Hazarika submitted to pass order as per CD.

Perusal of C.D & L.C.R shows that cash amount has not yet be recovered and that enlarging accused person on bail may dislodge course of healthy investigation by hamper/ tamper of witnesses. Hence in interest of investigating agency bail prayer stands **rejected**.

The Crl. Misc. Case stands disposed off.

Send back CD & L.C.R accordingly.

Inform all concern.

Asstt. Sessions Judge,
Morigaon

